NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.114/Chd/Pb/2017

In the matter of:

State Bank of India ... Petitioner/Financial Creditor

Vs.

SEL Manufacturing Co.Respondent/Corporate Debtor

Present: Ms.Misha, Mr.Vaijyant Paliwal and Mr.Nitin Kaushal, Advocates

for the petitioner.

Mr. Anand Chhibbar, Senior Advocate with Mr. Gaurav Mankotia,

Mr.Arvind Gupta and Ms.Eshna Kumar, Advocates for

respondent.

Learned senior counsel for respondent submits that the record of petition enabling the corporate debtor to file reply is voluminous and he undertakes to file the reply within a week. The same be filed within a week with copy advance to the counsel opposite.

List the matter for arguments on 11.01.2018. It is made clear that no request for further adjournments shall be entertained.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

December 21, 2017